

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravas Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated.....

06.1.01

Registration No.

CCO 241/04

.....Applicant (s)

VERSUS

.....Respondent (s)

A copy of the ORDER dated passed by the Hon'ble
Tribunal in the above mentioned case is forwarded herewith for necessary action.

6.01.2005

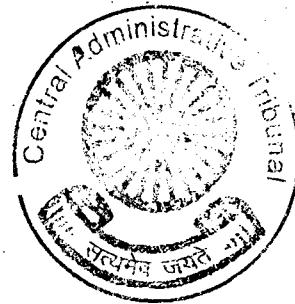
Applicant in person.

Respondent by Shri Umesh Gajankush.

The Tribunal vide its order dated 13th August, 2003 in OA No. 415/1998 directed the respondents to reexamine the missing credit in the light of the particulars furnished to them by the applicant and sort out the same within a period of 3 months from the date of receipt of a copy of this order. The respondents ~~had~~ earlier not complied with the directions of the Tribunal within the time ~~given~~ frame ~~given~~ given to them. It is because of this the notices were issued to the respondents. The respondents have filed their reply today which is taken on record. The learned counsel for the respondents has stated that as per the details at Annexure R-3 annexed with the reply full details of the GPF amount which was due to the applicant has been shown and ~~an~~ an amount of Rs. 17,053/- has been paid to him which has been accepted by the applicant under protest. The learned counsel for the respondents also stated that the full and final payment of the GPF amount has been paid to the applicant and in fact an amount of Rs. 330/- has been paid excess to the applicant.

On the other hand the ~~applicant~~ applicant who appeared in person stated that ~~full~~ full amount of the GPF has not been paid to him and according to him an amount of Rs. 50,800/- still remains to be paid by the respondents. In this case ~~we~~ we find that the OA was not considered on merit by the Tribunal and the respondents were directed to consider the representation of the applicant and the details given by him to re-examine the case and make the payments if any due to him. We find that the respondents have fully complied with the direction given by the Tribunal as

Contd. 2/2



per Annexure R-3.

In view of the this the CCP No. 34/2004 is dismissed. However, the applicant is given liberty to approach this Tribunal if he still feels aggrieved and so advised. Notices issued are discharged.

Sd/-

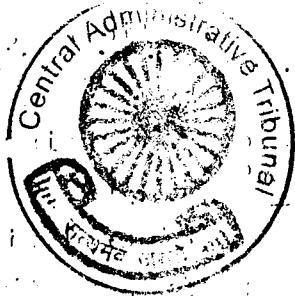
(Madan Mohan)

JM

Sd/-

(N.W.P. Singh)

VC



उपरजिस्ट्रार
DY. REGISTRAR
केन्द्रीय प्रशासनिक अधिकारण
CENTRAL ADMINISTRATIVE TRIBUNAL

जसलम्पुर बैच, जसलम्पुर

JABALPUR BENCH, JASALPUR

to
of Shri. Ishwar Lal Madhwan, B.M.

3/2/2005

Mr. G. Ganeshan,
Dr. Indra

Received
15/2/2005
Ganeshan